

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2475**  
ANSWERED ON 21.12.2022

**REVIEWING ROYALTY RATES**

2475. SHRI PINAKI MISRA:

Will the Minister of MINES be pleased to state:

- (a) whether it is a fact that the Committee constituted for reviewing royalty rates for minerals has submitted its report in March 2022;
- (b) if so, the details of the action taken by the Government in pursuance thereof;
- (c) whether the Government has decided a timeline for the revision of royalty rates for minerals;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**ANSWER**

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS  
(SHRI PRALHAD JOSHI)

(a) & (b): Yes, Sir. Ministry of Mines constituted a committee for reviewing of rates of royalty of those minerals where royalty is calculated on per tonne basis and the committee has submitted its report on 07.03.2022.

The rates of royalty on minerals are revised from time to time under sub-section (3) of Section 9 of the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act, 1957). Royalty rates were last revised on 01.09.2014.

(c) to (e): No, Sir. No such timeline has been decided. In terms of Section 9 of the MMDR Act, 1957, every mining lease holder needs to pay royalty for major minerals removed or consumed as per the royalty rates specified in the Second Schedule of the MMDR Act, 1957. As per Section 9 (3) of the MMDR Act Central Government shall notify the rate of royalty payable in respect of a mineral.

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